तो इन सारी बातों को सोच कर इस बिल की तरफ हमें देखना चाहिये ग्रीर मुझे उम्मीद है और मिस्टर भूपेश गुन्त से मेरा नम्र निवेदन है कि जिस तरह से भारत सरकार इस समस्या का लेकर ग्रागे बढ़ रही है उसको देखते हए ग्रपना बिल वापस ले लें।

## THE ENGINEERING GRADUATES AND DIPLOMA-HOLDERS (TRAIN-ING AND EMPLOYMENT) BILL, 1968

SHRI M. P. BHARGAVA (Uttar Pradesh): I beg to move:

"That leave foe granted to introduce a Bill to provide for the training and employment of Engineering Graduates and Diploma-holders and for matters connected therewith."

The question was put and the motion was adopted.

SHRI M. P. BHARGAVA: I introduce the Bill.

## RESTRAINT ON AND RELEASE OF SHRIMATI SARLA BHADAURIA. MEMBER OF RAJYA SABHA

THE DEPUTY CHAIRMAN: I have to inform Members that I have received the following telegram from the District Superintendent of Police, Kutch, dated the 9th May, 1968;

"Smt. Sarladevi Badoria, Member of Rajya Sabha, was restrained at 11.00 hours on 8.5.68 under section 69 of B.P. Act for not conforming to the lawful directions of the police officers near village Dhro-bana six miles north of Khavla in Kutch District and was later on removed to bhui on the same day and allowed to go."

## THE CONSTITUTION (AMEND-MENT) BILL, 1964 (To amend article 291) contd.

Bill, 1964

SHRI BANKA **BEHARY** DAS (Orissa): Madam, while I support the Constitution (Amendment) Bill that has been introduced by Shri Bhupesh Gupta I may draw your attention to lainother Constitution (Amendment) Bill which is now pending the last one year. before the House for It stands in my name in which I have tried to show that only the omission of article 291 of the Constitution will not serve the purpose, because Mr. Gupta's Bill only tries to omit article 291 which relates to the Privy Purse but Bill relates to two articles which concern the ex-rulers of India. Article 291 relates to the. Privy Purse and article 362, which I wanted to omit relates to the privileges that are being enjoyed by the Ex-Rulers of India. I would have been happy if my Bill would have got any chance of being debated first because it is comprehensive Bill which wants to do away with the Privy Purse and all sorts of privileges that are being enjoyed by the Ex-Ruler<sub>s</sub> of this country. Before I argue my case before the House I wish to draw your attention to all those facts, and particularly the privileges that are being enjoyed by the Ex-Rulers of this country. In this connection I would remind you how Justice Gajendra-gadkar, in the course of a judgment, reacted violently against the privileges enjoyed by the Rulers oi this country. Now, when we say that this privilege of privy purse should be abolished, somebody might say that it is something like a dogma with us. hope nobody in this House will say that sx-Chief Justice of the Supreme Court of India, Mr. Gajendragadkar, when he delivered that suffered from any particular judgment, dogma, when he said that a time might come when all would have to think that all these privileges were creating a different of citizens in this coutnry.

[Shri Banka Behary Das.] Madam Deputy Chairman, you know that before the Constitution was adopted all those agreements were concluded with the exrulers of India and they were with respect to their privy purses and privileges. But, after 1950 the position in India has changed because, in this democratic set-up where all those Directive Priaiples so to say give a pointer to the socialistic pattern of society, we must have one class of citizens in this country. But by continuing those agreements and those privy purses and privileges we are trying to perpetuate a condition in this country where there will be two types of citizens. And here I want to quote only Mr. Gaiendragadkar: he was the Chief Justice of India at that time, and in the course of his judgment he has said this and I quote him.

"We would like to invite the Central Government consider seriously to whether it is necessary to allow section 87B (Civil procedure Code) to operate prospectively for all time. The agreements made with the Rulers of Indian States may, no doubt, have to be accepted and the assurances igiven them may have to be observed. But considered broadly in the light of the basic principle of the equality .before law, it seems somewhat odd that section 87B should continue to operate for all time. For past dealings and 'transactions protection may justifiably be given to Rulers of former Indian States; but the Central Government may examine the question as to whether for transactions subsequent to the 26th of January 1950 protection j need or should be If | under the Constitution continued. all citizens i arte equal, it may be desirable to confine the operation! of section 87B to past transactions and not to perpetuate the anomaly of the distinction between the rest of the citizens and Rulers of former Indian States. With the passage of time the validity of the historical considerations on which section 87B

is founded will wear out and the continuance of the said section in the Code of Cavil Procedure may later be open to serious challenge."

Now this is not the opinion of a Member of Parliament; it is the opinion of the former Chief Justice of India, Mr. Gajendragadkar. Now there are those of us who support those privy purses and privileges on the plea that they are sacrosanct, on the plea that those agreements were entered into and that the assurances given should be adhered to. But we must all remember that on and from January 26, 1950, the situation in India has completely changed. So we cannot go by those assurances— if there were any such assurances— which in anv manner contradicted the fundamental provisions in the Constitution of this country. Now the basic fundamental fact in the constitution of this country is that all the citizens in this country are equal before the law, and here is an ex-Chief Justice of India who in his judgment says that now the time has come when the position should be reviewed. I shall not go into the details of the arguments favouring an end to the privy purses and special privileges, but in view of the observations in this judgment, in view of that alone there is the case made out that this Bill of Shri Bhuipesh Gupta should be accepted by Government irrespective of whatever arguments are advanced in this House based on moral or legal considerations.

Madam Deputy Chairman, before I go to the other aspects I want to just draw your attention to the implications of all those guarantees that have been given to those exRulers. If we scar the Budgets of a few years, we will find that in the year 1950-51 we paid to these ex-Irulers a privy purse amounting to five crores and seventy-three lakhs of rupees, and in the year 1966-67, so recently as that, when so much is being talked that after some of them die, then the privy purses of their

heir, will be gradually scaled down in the year 1966-67, that is, after sixteen years of enforcement of the Constitution, we still paid those ex-rulers five crores and five lakhs of rupees; it means that it had been slashed down to the extent of about sixty-five lakhs of rupees only. And if you go to the very aspect of how many persons are getting privy purses, to what extent they are getting these, yexi will be astonished to know that only one ruler, of Hyderabad, is getting fifty lakhs of rupees in a year, which amounts to more than four lakhs of rupees in a month. And I know that in my State an ex-ruler who is the Chief Minister is drawing more than twenty thousand rupees a month. So from this you can understand that by continuing these privy purses and special privileges we are virtually :on-tinuing two classes of citizens in this country. I know that the Congress people are very much angry with ex-Ruler<sub>s</sub> just now,....

SHRI SHEEL BHADRA YAJEE (Bihar): Since the very beginning we have been so.

SHRI BANKA BEHARY DAS: You know what happened in the Constituent Assembly. Though we were very few, we and some Others also violently opposed this provision in the Constituent Assembly, but the entire Congress Party supported this provision and even wanted that these agreements should Ibe included in the Constitution of this country. Now I understand that for the last few months or years most of the Congress Party Members have been thinking in terms of abolition of privy purses and special privileges though I know they will never abolish them because, up till now, the Congress Party has been banking upon the support of the feudal elements in the country for power. Is it not a fact that the Maharaja of Baroda, who happens to be the leader of the trade union of ex-rulers, is a member of the Congress Party up till now? Is he not a Minister on behalf of the Congress Party in the Gov-

ernment of Gujarat? It is he who has formed the trade union of the ex-rulers. Till the other day we were knowing that only suppressed sections in the society, the proletariat, that is, the tillers of land, the workers in factories or others had been forming trade unions for protecting their rights. But now, in this country, after twenty years of independence, after all talk of socialism, we find that trade unions ars being formed by the exrulers—rulers who are getting so much as privy purses. One of them is getting more than four lakhs of rupee<sub>s</sub> a month. Now he wants to protect his rights because the Constitution of the country wants that he should not have any such right any more. That is why you also want to protect the rights of ex-rulers. Now who becomes the president of a trade union? Shri Sheel Bhadra Yaiee, I knew, was the president of some trade union, but I do not know whether he is continuing to ibe a trade unionist now. Now who becomes the leader or president of the trade union of ex-rulers? It is the Maharaja who resides in Gujarat and is a Minister in the Congress Government there, he becomes the leader of the trade union of ex-rulers. And although they wanted to protect their rights, the institution of trade union, the name "trade union" was nauseating to them. So they coined a new word "Concord of ex-Rulers" and what is this "Concord of Ex-Rulers" for? It is for the protection of their rights. And what are the rights and privileges they are enjoying in addition to their privy purses? Here I want to say not merely that they are getting more than five crores of rupees from the exchequer of the Government of India; I also want to give just a few instances about the privileges that they are enjoying, and if ou calculate those privileges in terms of finance, you will come to know what the privileges amount to. One of the foremost privileges is immunity from prosecution. It means that, even if

an ex-ruler commits a dacoity, the

[Shri Banka Behary Das.]

police cannot arrest him unless the Home Minister here, Mr. Chavan, gives, the clearance. Then only the sub-inspector of police can arrest that ex-Ruler. So even after more than twenty years of independence, ex-Rulers of this country, even if they commit burglary, even if they commit dacoity, even if they commit rape, even if they commit whatever crimes the Indian Penal Code or the Indian Criminal Procedure Code envisage, even then, the permission of Mr. Chavan here is required to get any such ex-Ruler arrested. So this is number one privilege that the ex-Rulers .afre enjoying. Number privilege is exemption from income-tax-I do not have to explain that. Then there is the exemption from Wealth Tax-very poor people they are; they cannot pay the Wealth Tax; so they are exempted from Wealth Tax. They are also exempted from Estate Duty. Also to a certain extent you know that they are privileged to purchase certain articles of their choice abroad freely; they can import also free of any Customs Duty. And then they are exempted from local taxes. If they want to ride a car they need not pay for licence for the car. But if Shri Sheel Bhadra Yajee wants it he should pay something to the police and get a permit. These ex-Rulers need not do that. For requisitioning of property also they exemption. They also have certain postal and telegraph, facilities and privileges. And their birthdays should be observed officially. Though they are individuals of this country their birthdays should he officially declared and observed. Just as Gandhiji the great man whose birthday we observe officially so also in the case of these ex-Ruflers like Hyderabad and others-we know how patriotic they were—their birthdays should be officially observed. And then they do not have to pay for their water and electricity. are so poor that they are not required to pay for their water and electricity to the municipality. And then you know there ! are these titles of theirs which have

to be recognised. And some of them get military honours also and become A.D.C. and all that. And then they have free driving licences and personal number plates. This I need not explain. And then they have fishing and shooting rights and they can do this fishing and shooting without anybody's permission. But if Mr. Yajee wants to fish or shoot he should get the permission of petty officer. They also get free medical attendance and Mr. Yajee can get it only after he becomes a Member Parliament. They also have armed guards and escorts. That means just as the President of India has his armed guards and has to be escorted so also whenever these Maharajas drive along our roads in cars for they have obtained no licences by paying any fees, they should be escorted. They can also possess arms because their lives are more precious than the life of any Member of Parliament or any one else. These are the kinds of privileges that they enjoy and even if Mr. Rhupesh Gupta's motion accepted and mine is rejected they will continue to enoy all these privileges that I have mentioned. That is why I say the abolition of the privy purses alone will not be enough. All these privileges that they enjoy in this country should also go. If you calculate these privileges in monetary terms they will amount to much more than the privy purses.

Bill, 19C4

Madam Deputy Chairman, in this connection I would also like to say that in the Code of Civil Procedure, section 87B gives the ex-Rulers the privilege that they cannot be prosecuted without the permission of the Home Minister of the Government of India. Similarly section 197A of the Code of Criminal Procedure of 1898 gives them certain privileges. Then again, these ex-Rulers are exempted from the expenditure tax. Of course it has been abrogated now. They are exempted from the gift tax also. While others have to pay this tax these ex-Rulers will be exempted from it. These privileges still continue in heir case. It is not as if it is just a

2295

matter of Rs. 5 croxes a year. If you take into account all the privileges that they enjoy you will find that you are virtually creating a superior type of citizens in this country and as long as this continues the democratic traditions that you are trying to build up in this country, the democratic values that you' talk of everybody here, will remain absolutely nonsense. What equality before the law can you have as long as you give all these privileges to these ex-Rulers that arc guaranteed in the Constitution? Therefore I say that it is high time that these guarantees are removed and these privileges should not continue to be enjoyed By them.

Madam Deputy Chairman, when ever the question of privy purses is referred to one argument is always advanced. Of course the argument I that there is this Constitutional guarantee is one of the arguments advanced. The other is the moral aspect of it, as they It is said that we have been committed to it, that we should honour those commitments, and continue to give them these privileges. Now can a country like ours, the biggest democracy in go back on its the world, how can it assurances? Madam Deputy Chairman, may I remind the Government how many assurances i they have given to the people of this i country? Is it not a fact that when the Chinese aggression took place the entire Parliament gave the assurance to the country that not a single inch of our land now under the Chinese would be permitted to continue to be under them and that we would get them vacated? Did not the Parliament assure the country during [ the Pakistani aggression that all those j areas which went under the occupa-' \ tion of would be vacated I and they Pakistan would again be under the J Government of India?Is it not a fact i that in the same year when the Kutch j b.i.ible was there the assurance was j given to the country that Bet J and the other areas in that region would be brought under the Indian

Government? What have you done about all these assurances? Have you gone back on those assurances or not? Then again, is it not a fact that in the Directive Principles of our Constitution we have guranteed \( \o \) our people that every person in India will be provided with employment and that within ten years there will absolutely be no illiteracy in the country? Have we not given them the assurance that there will be no un-toucha'bility worth the name? Have we not given the people those assurances in the Constitution and have they not ibeen reiterated from time to time by Parliament? Have we not gone back on them? I would have been very happy indeed if the agriculturists of our land, the poorer sections of society, the tillers, the labourers can now say that those assurances have been honoured. You remember those assurances when it comes to the matter of the ex-Rulers. But when it comes to the assurances that you gave to the common man you forget all these assurances and the monopolists . . .

Sill, 1964

SHRI M. H. SAMUEL (Andhra Pradesh): Is it the stand of the hon. Member that hereafter we should neither give nor take any assurance?

SHRI BANKA BEHARY DAS: Whatever assurances were given after we got our independence, whatever assurances you have enshrined in the Constitution of the country, are you going to abide by those assurarvces? If not, why have this double standard? When you look at the face of a Maharaja or ex-Ruler vou remember the assurances. But when you look at the face of the common man you forget all the assurances that you have given him. So all this talk of morality, of assurances given, of covenants and agreements. I do not understand. Why there should be thia doubletongued talk in a democratic country, I do not understand.

Madam, at one time I remember Pandit Nehur did try to get some justice and in this Rajva Sabha in reply to a question on a cut in the

#### [Shri Banka Behary Das.]

privy purses of ex-Rulers, the Prime Minister, Shri Jawaharlal Nehru, stated that he wrote a personal letter to about a hundred Princes, receiving privy purses of a lakh of rupees or over, for a voluntary cut in their purses. Although a number of provisional replies were received by the Prime Minister from the ex-Rulers, he said the matter was being considered by them more fully. The Prime Minister further informed the House that there was no proposal to amend the Constitution for this purpose as the Government wanted to proceed in a matter like this by agreement as far as possible. In reply to a supplementary question, while explaining the situation (before and subsequent to the partition and attainment of independence by the country, necessitating the signing of agreements with the ex-Rulers the Prime Minister said that the position had undergone a change since then and added:

"They were entered into"".

He means the agreements,

"at a time when all kinds of factors had to be taken into consideration."

That Prime Minister went and another Prime Minister came and now the daughter of our first Prime Minister is our Prime Minister. Still the replies of the ex-Rulers remain to be provisional. And they will continue to be provisional as long as you allow these guarantees to remain in the Constitution. This reply was given in I 1953 and now some fourteen years i have gone by. The Prime Minister said at that time that they were entered into at a time when all kinds of factors had to be taken into consideration. He also said:

"The Government that was then functioning was facing the changeover here and it had to take into consideration all kinds of factors and at that time the then Government came to that decision and these were entered into."

But I say there have been great changes during this period, and particularly after the Constitution was passed and after it came into opera? tion, as was stated by Mr. Bhupesh Gupta, it will be unconstitutional and immoral to allow such provision; to continue in the Constitution of our country.

Madam, here I want to refer to the political aspect of the matter. In 1949, when the Constituent Assembly was debating the article, most of the Opposition concerned Parties, all the progressive parties of the country, violently objected to it. remember when Sardar Patel went to Cuttack and signed this Agreement with the 26 ex-Rulers of Orissa we who were in the Congres<sub>s</sub> at that time, though we were members of the C.S.P.. held a hig demonstration that day in Cuttack town demanding that in the Agreement particular provision about Privy Purses should be completely omitted. I know at that tim6 it was a very small cry because the Congress prestige was very high and before Sardar Patel and Jawaharlal Nehru the opinions of other people were very small but when in 1949 the Constituent Assembly debating this very article there was a great movement throughout the country Even many Congressmen outside violently opposed and I remember even many of the leaders of the States Peoples' Movement who were members of the Congress Party at that time objected to have such a provision in the Constitution of the land. But we know history; such a provision was put in because at that time the Congress wanted to appease the Rulers and that appearement continued up to the fourth general election. Before the fourth general election there was hardly Congressman who was demanding anv the abolition of the Privy Purses. By and large they were all talking all these years of moral obligations and all that but during the fourth general election when many of the ex-Rulers started opposing the Congress the Congress started thinking in terms of

Constitution (Amdt.)

2299

## SHRI M. H. SAMUEL: Orissa?

SHRI BANKA BEHARY DAS: You know the Congress was ruling up till now and the Congress Government did not try to abolish or move the Government of India to abolish it. The ex-Rulers of Orissa were divided in two halves. Half of them were in the Congress Party and the other half were in the Gana Tantra Pari-shad. Naturally because the Congress Party there was relying on the support of some of the ex-Rulers in Orissa they were not demanding for the abolition of the Privy Purses. I am not going into all these factors. I only want to say this. Once you have passed a Resolution in the AICC that the Privy Purses should be abolished it is your moral duty also to see that it is abolished as soon as possible. But what has been happening for the last one year? Some of us have been sincerely agitating for the abolition of the Privy Purses but what has happened? The moment there was

I some pressure in the Congress Party i for the abolition of these Privy Purses immediately a trade union of the ex-Rulers came into existence and the - trade union has started with its bargaining power to negotiate with the Government of India just as it happens between the ejuployer and employees. 1 think the Government of India are thinking as if they are employers— they are the representative; uf the people—and the ex-Rulers think that they are employees who can by bargain and fighting have these Privy Purses and other privileges continued and keep that article in the Constitution sacrosanct.

Bill. 1964

# श्री जे वो वादव (बिहार): ग्रभी भी यही स्थिति है।

SHRI BANKA BEHARY DAS: That is why I say, now that you have committed yourself to the people of the country from the platform of the AICC that the Privy Purse<sub>s</sub> should be abolished, the only course open to you is to come forward here and either accept the Bill that Mr. Bhupesh Gupta has. brought or you yourself introduce a Bill immediately and try to see that it is passed. I know there will be no difficulty in getting this passed because two-thirds majority is not guaranteed. Τt is like the Kutch Award where vou are trying to avoid a situation and where you are put in a difficult position in the High Court because an Under Secretary goes there and tells something which is contrary to the assurances that were given by Lai Bahadur Shastri on the floor of the House. You forget all those assurances that Lai Bahadur Shastri gave, you forget all those assurances that Pandit Nehru gave, you forgot all the assurances that the Constitution gave to the country but when it comes f<sub>0</sub> the question of Privy Purse<sub>s</sub> t<sub>0</sub> these ex-Rulers you remember the assurances that were given to them. That is why I say that Mr. Bhupesh Gupta's Bill should be accepted or if you do not want to accept his Bill I would earnestly request you that you should immediately

[Shri Banka Behary Das.] bring forward a Bill yourself. And as I sa.d you are assured of a two-thirds majority. Not only all our members but most of the members of the opposition will support it and the Constitution can be amended. I myself am not very happy about the Bill that Mr. Bhupesh Gupta has introduced because I would like that articla 362 also to be omitted because this question of privileges is also very important. The provision of privileges virtually militates against the Fundamental Rights as has been pointed by Mr. Gajendra-gadkar, the Chief Justice of India. So I will plead with you that by continuing to have this provision in the Constitution you are virtually helping to have two types of dtfzenp in the country. So it is high time, in the interests of having a society based on equality, the Constitution should be amended in this regard also. Mr. Bhupesh Gupta's Bill should be accepted and we assure that you will get lull support from at least two or three progressive parties from here, if you try to honour your own comnrtment made in the AICC to the country. Thank you.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): Madam Deputy Chairman, this Bill introduced by Mr. Bhupesh Gupta seeks to amend article 291 of the Constitution. This Bill, Madam, has got i\*s own history. Originally this Bill was introduced in this House some time in November 1962, and it was discussed on different dates, in September 1963 and February 1964. On the latter date Mr. Bhupesh Gupta said that h2 would watch how the Congress Working Committee handled this matter and then he would consider whether he would press it to vote or not. Madam, on 25th June 1967 the All India Congress Committee seriously considered this issue and passsed a Resolution statin' that the privileges and the Privy Purses enjoyed by the Princes are not in consonance with the concept &nd practice of democracy and that the A\*CC is of the view that the Government should exa-

mine it and take steps to remove them. Madam, during the laat two sessions of Parliament there [have been special discussions in Lojc Sabha as well as in this House and the matter was also frequently raised in the form of questions and supplementaries. The Home Minister had preliminary talks with the Princes on two occasions. The first meeting was held on the 3rd November 1967 and the second meeting was held on 26th December 1967 to consider thip matter with the Princes. The HoXe Minister has conveyed to the representatives of the Princes Government's intention to abolish Privy Purse, and the privileges of the Ex-Rulers. Now this matter is receiving serious consideration of the Princes also and we have been informed that a meeting to consider th's matter has been fixed for 28th May 1968. Further discussion will be held with the Pnv.ces after the meeting convened by the Princes for the 28th May 1968 is concluded. The Home Minister, answering questions on 1st May, 1968 in this House, said that we should have patience. He had also explained the position to the Princes when he met them They told him that they would report the matter to their Committee and then let us know. At this stage, therefore, no useful purpose will be served by proceeding with this Bill. Therefore, I would request Mr. Bhupesh Gupta, in view ' of the position which I have explained, that he may not press further consideration of his Bill. After the Government reaches further concms-ons. it is very much expected that Government itself may bring up the matter before Parliament for seeking a suitable amendment of the Constitution. In view of this submission, Madam, I would request Mr. Bhup's't Gupta to consider the fact that no useful purpose will be served by a further discussion of his Bill because the matter is seriously receiving the consideration of the Government as well as the

SHRI BHUPESH GUI'TA'. Do yon think any useful purpose will be served by what you are saying?

2303

**SHRI MOHAMMAD** YUNUS SALEEM: I am sure of it that useful purpose will be served and we are seriously considering the matter. The Home Minister is contantly in negotia tion with the Princes. A meeting of the Princes is being held on the 23th May, 1968 and after their deliberations the outcome of their meeting communicated to the Home Minister. We are going to take this mM :•;ously at the highest tev.il.

SKRI BANKA BEHARY DAS: Will he make them agree *t*) the abolition of Privy Purses?

SHRI MOHAMMAD' YUNUS SALEEM: I have repeatedly said tiiat we have made it clear to them that the Government intends  $l_0$  take suitable action to abolish their privileges and Privy Purses.

SHRI BANKA BEHARY DAS: Is he! persuading the Princes to agree to the abolition of Privy Purses,':

THE DEPUTY CHAIRMAN!: That is he says.

SHRI BHUPESH GUPfA: I should like *to* know in what manner— j<sub>s</sub> it by discussing or by writing a letter?

**MOHAMMAD** YUNUS SHRI SALEEM: I have told the House that two meetings have already been held. In view of the assurance given by the Home Minister to consider the matter and the intention of the Government to abolish their Privy Purses and privileges, they have convened a meeting to consider it. (Interruption). The intention had been disclosed to the Princes by the Home Minister After it has been considered by the Princes and thei\* reply is received by the Home Minister, this matter will receive serious consideration of the Government and suitable action will be taken.

SHRI BHUPESH GUPTA: Now, it does not receive serious consideration.

SHRI MOHAMMAD YUNUS SALEEM: It is receiving serious consideration.

SHRI BHUPESH GUPTA. So, it will receive more serious consideration.

SHRI MOHAMMAD YUNUS SALEEM: A suggestion has teen given to the Princes. In order to consider that, a meeting of the Princes has been convened on the 28th May, 1363. They cted to consider it and after their reply is received, we will consider the matter  $a_s$  to what steps should i in order to proceed with this.

SHRI BHUPESH GUPTA. The hon. Minister need not get excited. Does he at all expect that the Princes in their meeting o<sub>n</sub> the 28th May. 1968 would at all agree to the abolition of the Privy Purses? Do they have any such intelligent anticipation? I should like to know it. Do you ever think they will agree?

SHRI MOHAMMED YUNUS SALEEM: It is expected that a realistic attitude will be adopted by the Princes in their meeting.

THE DEPUTY CHAIRMAN: So. Mr. Yajee. The debate goes on

श्री शीलभद्र याजी: माननीय डिप्टी चेयरमैन महोदया, मैं कामरेड भूपेश मुप्ता को शावासी देता हूं और उनको तहे दिल से शुक्रिया ग्रदा करता हूं कि उन्होंने यह विधेयक ला कर हमारी सरकार का ध्यान ग्राकिय किया है और साथ ही साथ बहस के दौरान में उन्होंने यह दिखाने की कोशिश की है कि राजा महाराजाओं को जो बुरी बुरी चीजें दी जा रही हैं श्रीर जो प्रिवी पसे दी जा रही हैं उसको खत्म करना चाहिये लेकिन उनका यह विधेयक अधूरा है, इससे ज्यादा ग्राल इंडिया कांग्रेस कमेटी चें हमने पास किया है कि प्रिवी पसं तथा उनकी सभी सुविधाएं तथा ग्राक्षित हों लिए जायें।

श्री बो० की० लीबरागके (महाराष्ट्र): वहां पर क्या किया वह हमकी मालूम है, यहां पर क्या कर रहे हो इसको बोलो।

श्री शीलभद्र याजी : मैं क्या बोल रहा हं, क्या सुना रहा हं, कान खोल कर सुनिये, [श्रं कोलभद्र राजी], सुनने की कोशिश कीजिये, सरकार को सुना रहा हूं, अपको सुना रहा हूं।

माननीय डिप्टी चेयरमैन, जब कि अ जादी आ रही थी और अंग्रेज जा रहे थे तो अंग्रेजों ने एक बड़ी चालाकी खेली कि ये जो छः सौ राजा महाराजा थे उनको खुदमुख्तार बना दिया, स्वतन्त्र बना दिया, विना लगाम के घोड़े की तरह छोड़ दिया कि वह न इधर के रहे न उधर के रहें।

श्री पूर्वेण गुप्त : राजा को स्वतन्त्र बना दिया ग्रीर राजा ने स्वतन्त्र पार्टी बना दिया ।

श्री जे॰ पी॰ यादव : राजा स्वतन्त्र पार्टी में तब ग्राये जब कि कांग्रेस ने उनको स्वतन्त्र किया ।

श्री बं ल्लाइ याजी : आप बैठिये, आप रिएक्शनरी पार्टी में रह कर क्या बोलते हैं।

श्री जे० पं'० यादव : ग्राप रिएवशन करके कांग्रेस मे गये हैं, ग्राप डिकेक्टर्स के जन्मदाता है।

श्री शं'लभद्र यार्तः: बैठ जाइये, सुनिये, समझिये कि मैं क्या बोलता हूं।

माननीया, सरदार पटेल को लोग बड़ा लौह पुरुष समझते थे लेकिन में समझता हूं कि सरदार पटेल ने भी कमजोरी दिखा ई जब अंग्रेज जा रहे थे तब इस मुल्क में प्रजा परिषद् के द्वारा सब राज्यों मे, सब देशी रियासतों में आन्दोलन हो रहा था तो यदि इंकलाब होता, क्रांति होती, विप्लव होता तो जसने ही ये सब छ: सौ राजा महाराजा खत्म हो गये होते और तब प्रिवी पसं की क्या जरूरत थी, पैलेस की क्या जरूरत थी या जो और विशेष सुविधायें दी गई कि राजप्रमुख, उपराजप्रमुख वगैरह बनाया गया, वह कोई चोज न होती।

श्री ते० पे'० य हा: उस तरह ते श्रगर हुता होता तो यह कांग्रेस भी नहीं होतो।

श्री शंकाद थाजो: श्राप क्यों इस तरह टोकते हैं, श्रापूमेट सुनते की कोशिश कीजिये, जो साम्प्रदायिक रिएक्शनरी हैं वह तो राजा महाराजा को तरक ही हैं, वह हमारे आग्रैमेंट को क्या समझेंगे। श्राम सुनते की कोशिश कीजिये।

तो उस समय अंग्रेजों ने चालाकी की. क्योंकि सब देशी रियासतों के पास सेना थी श्रीर श्रंग्रेज यह समतते थे कि उस सेना से हिन्द्स्तान में कुछ गड़बड़ होगी लेकिन यदि सरदार पटेल और जो उस वक्त कांग्रेस इक्स्मत थी उसने जनता को मैदान में छोड़ दिया होता कि जनता वहां इंकलाब करे, क्रांति करे, तो फिर सरदार पटेल को इस तरह अकते की ग्रावश्यकता नहीं होती, जिनको कि ग्राप लौह पुरुष कहते हें। तो राजा महाराजाओं को सरदार पटेल ने समझाया, उनकी इज्जत की और उनके साथ बातचीत करनी गुरू की । उस वक्त बात करने के वक्त हम . लोग जो शरू से नेता जो के पोछे चलने वाले लोग थे, जो कांग्रेस सोशलिस्ट पार्टी को घोर के लोग थे, उन्होंने शरू से ही कहा कि राजा महाराजाओं को खत्म करना चाहिये, मेरे कहने का मतलब है कि राजा महाराजाओं की प्रया को खत्म करना चाहिये, कोई किसी विभोष राजा के खिलाफ हम बातें नहीं कर रहे हैं। तो जो चीज हुई उसमें सरदार पटेल ने चाणक्य नीति तो दिखलाई लेकिन चाणक्य नीति के साथ साथ उन्होंने कुछ कमजीरी भी दिखलाई।

इसलिये सरदार पटेल को लोग लौह पुरुष कहते हैं। लेकिन लौह पुरुष ने भी बेकिनेस दिखलाई क्योंकि उस समय बदि कान्ति हुई होती तो राजा महाराजाओं के सर जाते, उनका राज जाता, उनको पैले। नहीं मिलती। लेकिन सरदार पटेल ने उनको समझाया कि देखों, श्रंग्रेज चला गया,

अब तुम्हारो कोई खैरियत नहीं है, हम तुमको महल भी देंगे, त्रिवी पर्स भी देंगे । चंकि उस समय ब्रिटिशर्श के नीति थी ग्रीर पाकिस्तान की भी थी तो उन्होंने चाणक्य नीति सोची, कोई परमानेन्ट सेटलमेंट नहीं किया। लेकिन उन्होंने जं राजा महाराजाओं को विशेष सुविधा समय के मताविक दी उसकी हमारी जो ब्राज की समाजवादी सरकार है उसको पसन्द नहीं करती। मैं तो यह चारता या कि इंकलाः होता, क्रांति होती, विप्लव होता ग्रीर ये राजा महाराजे जाते ग्रीर प्रिवी पर्स देने की ग्रावश्यकता नहीं होती. वह सब सुविधायें देने की जरूरत नहीं होती लेकिन चंकि ब्रिटिश डिप्लोमेसी थी, ब्रिटिशर्श ने 600 राजा महाराजाओं को खदमख्तार बना दिया था तो उसके साथ सरदार पटेल ने जो चाणक्य नीति अपनाई उससे दूसरी नौबत नहीं है। यद्यपि मैं सरदार पटेल को डाह्माभाई पटेन के दर्जे में नहीं मानता है लेकिन यह जरूरत है कि वह हम लोगों की तरह उतने प्रग्तिशील नहीं थे, लेकिन जहां तक किसानों क बात ग्राई, जमींदारों की बात आई, सरदार पटेल ने कहा : जमींदार के बच्चे कहां से चले आये। हम लोग उनको किसान समाग्रो में ले जाते थे, बदकिस्मती है कि डाह्माभाई पटेल ग्राज उधर बैठते हैं। इसलिये समय के मताबिक ब्रिटिश डिप्लो नेसी को खत्म करने के लिये इस तरह की व्यवस्था हुई। उस समय जब हमारी कांग्रेस हकमत थी, यह संसद नहीं था यह निर्णय लिया गया था लेकिन ग्राज जब कि सरकार ने समाजवादी व्यवस्था क स्वीकार कर लिया. जिस समाजवादी व्यवस्था का मतलब है समाज न समता लाना, उसके मताविक यह जो प्रिवी पर्स चल रहा है, राजा महाराजाओं को यह जो निशेष सुविधादी जा रही है, सारे हिन्दस्तान न जो प्रग्तिशील अपने को कहते हैं वह उस चीज कं पसन्द नहीं करते हैं। और जो हमारे मित्र बांक बिहारी दास ने कहा कि कांग्रेस की तरफ हम लोग बोलते हैं, तो मैं उनको साफ बता सकता

हं कि कांग्रेस में जो बैठे हये है, एक आध को छोड दीजिये, यह क्या सब टाटा और विडला की मेहरवानी से बाते हैं, नहीं, ये सब किसानों ग्रीर मजदरों के बोटों से ग्राते हैं। कांग्रेस ने जो समाजवाद की घोषणा की वह आज के नहीं है, हमारे नेता सुभाष चन्द्र बोस ने 1938 में हरीपर कांग्रेस में ग्रीर पंडित जवाहरलाल नेहरू ने लाहौर कांग्रेस में और उसके बाद कि ट इंडिया में घोषणा की थी कि आजादी के बाद जो हिन्दस्तान का नक्शा होगा उस रे फील्ड में काम करने वाले, कल-कारखानों और बेत-खलिहानों में काम करने व ले मेहनतकश अवाम की इकमत होगी। यह सही है कि 1955 में जब संसद के दोनों सदनों ने समाजवाद का नारा ग्रपनाया उसके बाद सरकार अपने फर्ज को परा करती तो कामरेड भपेश गप्त को यह विधेयक लाने की जरूरत नहीं थी। इसको लाने का फर्ज सरकार का था। तभी श्री बांका बिहारी दान ने इशारा किया कि जब तक राजा महाराजा कांग्रेस न थे यह प्रिवी पर्स रखना चाहते थे यह उनका गलत खयाल है, यह उनकी अटकल-बाजी है। यह उनका जो विचार है उसको में सही नहीं समझता हं क्योंकि जब हमने और संसद ने समाजवाद का निर्णय कर दिया, आप जितन बैठे हुये हैं इस समय उधर की और, रिएक्शनरों, सम्प्रदायवादी, दो चार पार्टियां उधर बैठी हुई हैं, ग्रापको मालुम है कि जब पालिया नेंट म निश्चय हो जाता है कि हिन्द्स्तान वे समाजवादी पढ़ित होनी है तो वह सारी जनता की चीज हो जाती है। हम निरंजन वर्मा को कह रहे थे उनको पार्टी कैसी है। लेकिन उनको भी पालियामेंट की नीति को म नना फर्ज हो जाता है। इस देश का जो मकशद हैं ध्येय है, धकीदा है, वह समाजवाद है। हमारी स्वतत्र पार्टी के लोग जो राजा महा-राजाओं और पंजी पतियों को बचाना चाहते हैं उसके लिये लांजमी हो जायेगा समाजवाद की योर बढ़ना चंकि संसद की नीति हो गई, निर्णय हो गया इसके बाद कोई जरूरी नहीं

2309 Re Punjab High Court's [RAJYA SABHA] Punjab Appropriation 2310 Judgment holding the

[श्री मी भद्र यजा] या कि कामरेड भूपेश गुप्त इस तरह का प्रस्ताव लाते। में अपनी सरकार को भी सुनाता हं कि सरकार समाजवाद बोलती है लेकिन में ब**ाबर कहता** हं, इस हाउस में भी, और शाहर भी, कि यह सरकार समाजवाद की दिशा में कछ्ये की गति ने चलती है, उच्छम गति से समाजवाद की तरफ चलती है। यह श्रच्छा काम नहीं

THE DEPUTY CHAIRMAN: Mr. iTajee, will you take more time?

SHRI SHEEL BHADRA YAJEE: Yes.

है।

THE DEPUTY CHAIRMAN: Then 1 will ask Mr. Shukla to make a statement.

## STATEMENT RE PUNJAB HIGH COURT'S JUDGEMENT HOLDING THE PUNJAB APPROPRIATION ACTS OF 1968 AS ULTRA VIRES THE CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Madam Deputy Chairman, if is learnt that the High Court of Punjab has held that the Punjab Appropriation Acts of 1968 were ultra vires the Constitution and hence not valid. It is also learnt that the Government of Punjab have moved the High Court of Punjab to grant a stay and that the request is being heard by the High Court. I am awaiting further information from the State Government.

SHRI BHUPESH GUPTA (West Bengal): Madam, this is not enough. This much we knew. In fact this is in the P.T.I, news which is given. We wanted to know what steps the Government was going to take in view of the judgment. It is now quite clear that two Appropriation Bills had been declared ultra vires the Constitution. You will remember that in this House we said that these Bills were illegally passed, and we had even produced documents and other things. The Home

Acts of 1968 as ultra vires

Minister not only did not listen to what we said, he defended everything that the Punjab Government was doing, the Governor did or the Punjab Assembly did.

Madam, now a serious question arises. Under the Constitution the Central Government is called upon to protect and defend the Constitution and it is the watchdog of the Constitution in the sense that it should see whether in the States the constitutional processes are being observed or they are being violated. It is now quite clear according to the judgment of the Punjab High Court that TV<sub>C</sub> Appropriation Bills were passed illegally, which was ultra vires the Constitution. It is the first time in the history of Gur independence since the Constitution came into effect that we have a judgement of this kind. What has happened? After the Appropriation Bills had been passed monies had been spent on the basis of a Bill which had no .aaction in law or the Constitution.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Madam . . .

SHRI BHUPESH GUPTA: I know you defend everything the Government does. Monies have been spent, all illegal expenditure. Therefore, they are guilty, those who have done this expenditure and all that. Secondly, the Government itself is illegal because it is drawing money on the basis of a Bill and Ministers' salaries are provided for in the Bill, in the Appropriation Act, which is not valid. Therefore, the Ministers are living on an expenditure which is not sanctioned.

Madam Deputy Chairman, my point is this. In this House from lie opposition again and again we brought it up and tried to impress upon, the Home Minister that it was illegal, that it was wrong. We had been brushed aside. Then we had to go to the Court. I may tell you when one of our Ministers filed a case, we sent our lawyers also and members of the Communist Party also went to